

that there are genuine freedom fighters who have not got the pension and yet there are those people, already I know, who have got this pension unduly? Whether the Minister, conscious of the fact that there are genuine freedom fighters who have not got it?

MR. SPEAKER: This question has been answered so many times. It can be answered and it can be looked into properly. He has given assurance that he will look into it.

SHRI CHINTAMANI PANIGRAHI I can answer this. So far as J & K is concerned, 3,143 applications were received

(Interruptions)

PROF SAIFUDDIN SOZ: It is not that. I have put a supplementary. That question is separate

PROF SAIFUDDIN SOZ I wanted to know the criterion for the constitution of the Committee and whether you know that pension was not given to the people who deserved it and there are people who did not deserve it, got it.

SHRI CHINTAMANI PANIGRAHI: We had have appointed a special committee for screening the applications of the J&K freedom fighters and whatever unanimous recommendations come we have accepted them totally

Misuse of Foreign Funds

*272 SHRI JAGANNATH PATNAIK Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the events in the last two years have clearly established that the foreign funds flowing into the country ostensibly for the promotion of religious, social and such other programmes of the voluntary agencies are finding their way to finance terrorists and other anti-national activities; and

(b) if so, the steps Government propose to take to effectively control and regulate the flow of such foreign funds?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM) : (a) and (b). There is no definite information that foreign contributions received by the voluntary agencies are being used for such purposes. However, some amendments to the Foreign Contribution (Regulation) Act, 1976 are under consideration with a view to making it more effective

SHRI JAGANNATH PATNAIK. According to official sources, Rs. 230 crores are received every year from foreign countries in the name of humanitarian and religious activities by various organisations of our country. All of them are required to register themselves under the Foreign Contribution (Regulation) Act, 1976. I want to know from the Hon. Minister as to what are the methods and institutions to monitor their activities, to scrutinize their expenditure, to ensure that they do not spend it on the forbidden activities or to destabilise this country.

SHRI P. CHIDAMBARAM We have today in our records over 11000 associations which are registered under the Foreign Contribution (Regulation) Act. These associations are required to file an half-yearly intimation of foreign contributions received by them during the previous six months. They are also required to file an annual statement of accounts audited by a chartered accountant

The Foreign Contribution Division in the Ministry of Home Affairs has qualified personnel to go through these returns. We also get reports from our agencies and if we find any violation or any non-compliance with any provision of the Act or any inadequacy in the half-yearly account or the annual account, actions are being taken according to the provisions of the Act.

SHRI JAGANNATH PATTNAIK: Is it not a fact that the Home Ministry has imposed certain restrictions and have refused permission to some of the organisations to receive money from abroad, although they have not put any blanket ban? At least, they have refused permission to certain organisations to receive money from abroad, because those institutions, in the name of religion, collect funds from abroad and spend it for anti-national activities? I would like to know whether any probe has been made in this regard and if so what are the details.

SHRI P CHIDAMBARAM: I think the Hon Member is referring to a category known as Category of Prohibited Associations and Persons. It is correct that a certain number of persons and associations have been placed under the prohibited category under Section 10(A) of the Act and they are prohibited from receiving any contributions.

SHRI S JAIPAL REDDY: Is the Minister aware that there is no monitoring mechanism? What is required under the Act as it is now it is very weak - is that the organisations which receive these contributions are to file the returns. But you have no mechanism organisation through which you can scrutinize the expenditure.

I would like to know from the Minister whether he has received complaints about the misuse of these funds and if so what action has been taken thereof.

SHRI P CHIDAMBARAM: It is not correct to say that we do not have any monitoring mechanism. It is because we have a monitoring mechanism that we have been able to place some persons and organisations in the prohibited category. It is because we have a monitoring mechanism that we have been able to place some others in the prior permission category. I think the Hon Member is having a particular organisation in mind. He has spoken to me about this and I told him that I will give him an answer.

SHRI S JAIPAL REDDY: You have been telling this for one year or more.

PROF MADHU DANAVATE: He has been consistent in his reply!

SHRI P CHIDAMBARAM: The association which he has in mind has been placed in the prior permission category. Wherever we find that there has been a violation of law, we have taken action. I have already told the Consultative Committee about that.

SHRI M RAGHUMA REDDY: May I know the name of the organisation?

(Interruptions)

SHRI P CHIDAMBARAM: We have filed charge-sheets in some cases. FIRs have been registered in some of the cases and some cases have been referred to the State Governments for instituting prosecution after investigation. I say that the monitoring mechanism is in place. Of course, it can always be better and we try to improve our monitoring mechanism.

SHRI G M BANATWALLA: Mr Speaker, Sir, in this question we are not concerned with merely technical flaws in the violation of the law. The persistent allegations, that there are voluntary agencies misusing foreign funds for anti-national activities, are creating a very vicious atmosphere prejudicial to communal harmony. Therefore, a vague reply from the Government that there is no definite information is, I must say very agonising.

If you permit me I will recite an Urdu couplet and then put a question. Such vague reply that no definite information is received, as I said, is very agonising.

MR SPEAKER: What is the couplet now?

[Translation]

SHRI G M BANATWALLA: There is a couplet -

*Jalim Yaha Khamosi Beja Hai,
Khar Nahin Inkar to ho,
Ek aah to Nikale tod ke dil,
Nagma Na Sahi Jhankar to ho*

MR. SPEAKER The Home Minister will understand it

[*English*]

SHRI G.M. BANATAWALLA. My question is that in view of the seriousness of the topic, let the provisions of the Act be strengthened Will the Government further provide that any person making such type of allegations must substantiate his allegations or face action for his recklessly moving about on this very important topic ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H R BHARDWAJ) Sir, the answer is

*Mashware Hote Hain,
Sheik wa Barhaman Ke Jigar,
Rind Jan Lete Hain,
Barthe Hua Maykhane Mei.*

PROF MADHU DANDAVATE Has he given a reply ? I request that you also give a ruling in Urdu couplet

(*Interruptions*)

THE MINISTER OF HOME AFFAIRS (S BUTA SINGH) Sir, Hon'ble Member has made his views known, firstly, about many legal flaws in the provisions itself which my hon'ble colleague Mr Chidambaram has just now read out We have already considered to amend certain provisions of the Act which are being misused The Government would soon come before this House with the amendments We will be pleading those amendments

Secondly, he has also suggested that some liability must be fixed on those persons who make a complaint This is a suggestion At the time of making amendments, we will take it into consideration

[*Translation*]

SHRI BALKAVI BAIRAGI Mr Speaker, Sir Shri Banatwalla read out a couplet

MR SPEAKER Shri Banatwalla read out a very good couplet

SHRI BALKAVI BAIRAGI Yes Sir, it was a very good couplet

(*Interruptions*)

*Jhankar Vahan Se Kya Hogi,
Payal Ki Jinhe Pehchan Nahin... (Interruptions)*

I could not understand as to what relation does Shri Buta Singh have with 'Payal'

(*Interruptions*)

MR SPEAKER Shri Bairagi, do not say like this There is a proverb in Punjabi "Ona di muchhan te tota peya bolda hai"

(*Interruptions*)

SHRI BALKAVI BAIRAGI Let me complete my couplet

*Jhankar Wahan Se Kya Hogi,
Payal Ki Jinhe Pahchan Nahin,
Khamosh inko Rahane Do,
Jin Mei Aab Tak Koi Jan Nahin..*

(*Interruptions*)

MR SPEAKER Shri Ramswaroop Ram, would you like to ask something ? Since you are double Ram, you can do anything

(*Interruptions*)

[*English*]

SHRI VAKKOM PURUSHOTHAMAN You must make some arrangement to translate this couplet to us

[*Translation*]

MR SPEAKER I shall get it done for you

SHRI RAMSWAROOP RAM Mr. Speaker, there are certain agencies which are

engaged in social, cultural and religious activities. They get funds direct from abroad. In this connection, I would like to draw the attention of the Minister towards *Boudhgaya Samanvaya Ashram* which was founded by late Jai Prakash Narayanji. Lakhs of Rupees are paid direct to Samanvaya Ashram. In this connection, I had written to the hon Minister that funds are misused on a large scale there. Political parties are being given subscriptions there whereas its main objective is to educate the poor and physically handicapped children and put them on the right path. But funds are being misused there. I would like to know from the hon Minister as to what amount was received by the *Boudhgaya Samanvaya Ashram* in Bihar during the last two years and out of that what amount was utilised for the benefit of the people? I would further like to know whether any case will be filed against Shri Dwaraka Sundarani, the Manager of the Samanvaya Ashram, who misused the funds on a large scale?

[English]

SHRI P CHIDAMBARAM Pardon me Sir, I require a separate notice for this specific association. As soon as I receive the notice, I will supply the answer.

Child Sacrifice

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*274 SHRI H M PATEL
SHRI MANIK REDDY

Will the Minister of HOME AFFAIRS be pleased to state

(a) whether children are being sacrificed in many parts of the country,

(b) the number of such incidents reported in Delhi, Maharashtra, Karnataka and West Bengal During the past two years,

(c) whether any such case has been reported in Delhi recently, and

(d) if so, the preventive measures taken to stop child kidnapping and their sacrifice?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P CHIDAMBARAM). (a) to (d). Information regarding child sacrifice is not collected and tabulated by the Central Agencies. However, information is being collected from the State Governments/Union Territory Administrations and will be laid on the Table of the House on receipt.

SHRI H M PATEL Mr Speaker Sir, as to the number of child sacrifices, what steps or practical measures the Government propose to take in this regard? You are aware of the fact that child sacrifices are taking place. There are several reports available with me here. They may not be comprehensive but this is a fact that child sacrifices are taking place and they are reported from time to time in the Press. Has the Government considered the matter at all? If so, what steps do they propose to take concretely in regard to them?

SHRI P CHIDAMBARAM We are collecting information from the State Governments and we will place it on the Table of the House. On the basis of the information collected, we shall certainly consider what steps have to be taken to stop this evil.

WRITTEN ANSWERS TO QUESTIONS

[Translation]

Class III Employees on Muster Roll in N.D.M.C.

*269 SHRI VILAS MUTTEMWAR Will the Minister of HOME AFFAIRS be pleased to state

(a) whether there is any policy for regularising the services of Class III employees who are on muster roll in the New Delhi Municipal Committee,

(b) if so, the number of Class III employees on muster roll in the New Delhi